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BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE.

Appeal No. 59/2018 (WZ)

M/s Elite Builders ...Appellant
Versus
GCZMA & Ors. ...Respondents

ADDITIONAL AFFIDAVIT OF RESPONDENT NO. 1

I, Michael Vincent Lobo, major of age, Indian National, partner of M/s Elite Builders, the Appellant above-named, residing at 181/15, Bhatti Vaddo, Parra, Bardez, Goa, do hereby solemnly affirm and declare as under:

1. I say that I am filing the present Additional Affidavit for the limited purpose of bringing on record, certain documents, in the form of Minutes of Meeting of the GCZMA itself, which would evidence that the entire task of preparation of the HTL demarcation plan *qua* the property belonging to the Appellant, was not prepared by the National Institute of Oceanography, (NIO), Goa, as alleged in Counter Reply filed by the GCZMA on 21/02/2023, before this Hon'ble Tribunal.

2. In the said Counter Reply, the GCZMA has alleged that the entire exercise of HTL demarcation was prepared by the NIO and the Directorate of Settlement & Land Records (DSLRL) had no role whatsoever in the process of deciding/marking of the HTL. In the said Counter Reply, it was alleged by the GCZMA that the DSLRL has only done mapping of the structures on the HTL mapped by the NIO. The aforesaid stand of the GCZMA has been disputed by the Appellant in its Affidavit in Rejoinder dated 08/03/2023, filed before this Hon'ble Tribunal.

3. In any event of the matter, it is the case of the Appellant that even any ad-hoc exercise of demarcation of HTL/NDZ etc. has to be done by following the Procedure/Guidelines prescribed for preparation of the CZMP. Therefore, the role of DSLRL, even for the purpose of plotting the HTL (purportedly identified by NIO) on the map or for plotting of the structures on such map etc., is totally ruled-out as per law.

4. However, from the perusal of certain old documents, such as Minutes of Meetings of the GCZMA dated 01/09/2005, it is revealed that the DSLRL was actively involved, even in the process of conducting actual ground survey and transferring of the HTL (purportedly identified by the NIO) on the cadastral maps.

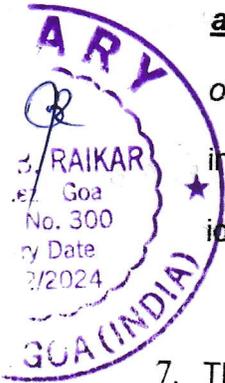
5. The Minutes of Meetings further highlight the haphazard manner in which the entire exercise was carried-out since the HTL lines worked-out by NIO could not be transferred on the village cadastral maps due to incompatibility of the survey methods followed for demarcation of the HTL and preparation of the cadastral maps. Furthermore, even the HTL



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identification poles erected by the DSLR at loco where being removed or dislocated by villagers to suit their individual needs.

6. Even, in the Minutes of Meeting of the GCZMA dated 11/05/2007, it is once again recorded that *"The issue of demarcation of HTL along the coast and NDZ alongside the rivers as directed by the Hon'ble High Court was also discussed and it was informed that the identification of HTL along the coast has been completed by the DSLR with the assistance of the NIO and GCZMA...."* Therefore, the defense raised by the GCZMA in the present appeal that the DSLR had no role to play in the process of identification of HTL, is completely belied, as being false.



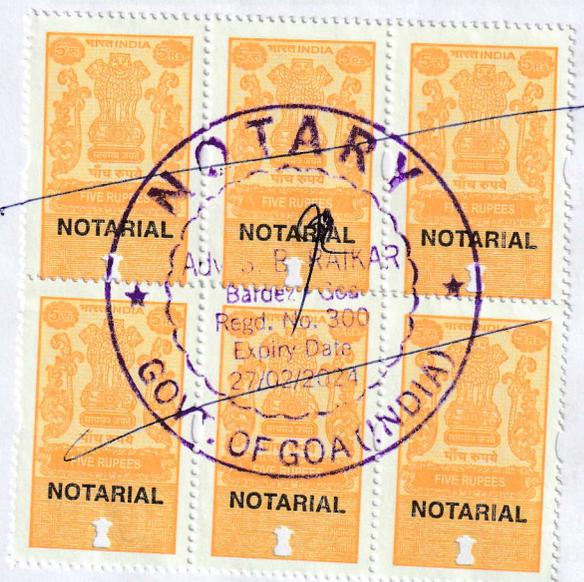
7. The involvement of the DSLR in the aforesaid exercise was completely uncalled-for and impermissible in law, more so because the GCZMA had chosen to engage NIO for undertaking the entire task of demarcation of the HTL/LTL as per Guidelines stipulated in the CRZ Regulations, being one of the seven agencies authorized for this purpose by the Government of Goa. Such observations are clearly spelt-out from the reading of the Minutes of Meeting of the GCZMA dated 24/03/2000. Hereto annexed and marked as **ANNEXURE A-1**, **ANNEXURE A-2** and **ANNEXURE A-3** respectively, are relevant extracts of the Minutes of Meetings of the GCZMA dated 24/03/2000, 01/09/2005 and 11/05/2007.
8. I say that the contents of the foregoing paras 1 to 7 of this Additional Affidavit are based on information/records maintained in the office of the GCZMA, which I believe to be true and correct.

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181

Solemnly affirmed at Parra, Goa, on this 19th day of July, 2023.

[Signature]
DEPONENT



Executed before me
dated at Parra on 19/7/2023

[Signature]
ADV. SANDEEP B. RAIKAR
NOTARY
(Bardez - Goa)
Regd. No. 300

Regno. 1356/23

[Signature]

Minutes of the 4th Meeting of Goa Coastal Zone Management Authority, held in the Chamber of Chief Secretary, Secretariat, Panaji on 24th March 2000 at 11.00 hrs.

The fourth meeting of the Goa Coastal Zone Management Authority (GCZMA) was held in the chamber of the Chief Secretary, Secretariat, Panaji on 24th March, 2000 at 11.00 hrs. The following members were present.

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|----|--|------------------|
| 1. | Shri Ashok Nath, Chief Secretary | Chairman |
| 2. | Shri Richard D'Souza, Conservator of Forests, Panaji - Goa. | Member |
| 3. | Dr. Claude Alvares, Goa Foundation, Mapusa - Goa. | Member |
| 4. | Shri S. S. Keshkamat, Director of Tourism, Panaji - Goa. | Member |
| 5. | Dr. Arvind Untawale, Dy. Director, National Institute of Oceanography, Dona-Paula - Goa. | Member |
| 6. | Dr. N.P.S. Varde, Director, Dept. of Science, Technology & Environment, Saligao - Goa. | Member Secretary |

Other members of the Authority namely, Mrs. Leela Bhosle and Shri Manohar Parrikar conveyed their inability to attend due to other commitments.

ITEM NO. 1

Confirmation of the Minutes of the previous meeting

The minutes of the 3rd meeting held on 29th December, 1999 circulated to all the members, were confirmed.

ITEM NO. 2***Demarcation of the High Tide Line (HTL) and Low Tide Line (LTL) in the Coastal Regulation Zone of Goa***

DECISION: As per the "Guidelines to demarcate the High Tide Line (HTL) and the Low Tide Line (LTL) in the Coastal Regulation Zone (CRZ)" issued by the Ministry of Environment & Forests (MoEF), GOI, the entire task of the said demarcation is to be undertaken by any one of the seven agencies authorised for this purpose by the Government of India (GOI), as per the choice of the concerned State Government. As such, the National Institute of Oceanography (NIO), designated to demarcate the 'HTL/LTL' in Goa, has to accomplish the said demarcation both at the 1:25,000 and 1:4,000 scales within the cost quoted by the Institute for this purpose. The members deliberated on the subject of the submission made by the NIO that its task is only to demarcate the 'HTL/LTL' at the Cadastral Scale (1:4000) and that the demarcation at the 1:25,000 scale will be undertaken by the Space Application Centre (SAC), Ahmedabad, in all Coastal States. It was decided to clearly convey to the NIO that the said demarcation by the SAC, Ahmedabad, is acceptable only if this does not involve any additional cost to the State Government.

It was brought to the notice of the members that the NIO had undertaken plot-wise demarcation of HTL for one or two individual projects at the instance of the project proponents. According to the latter, whose projects are presently under consideration for the environmental clearance of the MoEF (GOI) they were instructed by the MoEF officials to undertake HTL demarcation through the NIO. The members expressed their concern regarding the said development and took strong exception to the said piece-meal demarcation jobs undertaken by the NIO due to the following reasons.

- 1) The State Government has already officially entrusted the entire task of demarcating the HTL/LTL in the CRZ of Goa to the NIO at the cost quoted by the Institute. As such, it was not ethical to do the job plot-wise and further charge the respective private parties for the same task.
- 2) The demarcation of HTL/LTL at the cadastral level is a delicate task which can be achieved in an objective and uniform manner only if all the physical, morphological, biological features of the coastline are examined holistically. Piece-meal plot-wise demarcation of HTL may result in errors and subjectivity.
- 3) In addition to scores of agencies involved in clearing development project irrespective of their location, all projects located in the CRZ have to undergo the additional scrutiny of the CRZ Authority as well as the MoEF. As such, the developers are already heavily burdened with possible delays and heavy costs incurred in obtaining all the approvals and licenses. Further addition of one more entity, i.e. the 'HTL/LTL' demarcating agency, to the list of various authorities to be approached by them, tantamounts to over-burden the proponents.
- 4) While scrutinizing all CRZ projects, the GCZMA takes abundant precautions to ensure that the No Development Zone (NDZ) of 200 mts. from HTL is not encroached upon by the prospective developers. As recommended under clause A(vii) of the Goa Coastal Zone Management Plan, approved by the MoEF, pending the demarcation of 'HTL/LTL' by the NIO project proponents are advised to design their Site Plan in such a way that all 'constructions/structures' are located beyond 200 mts. (on the landward side) from either the Pioneer Sandune Vegetation Line (PSVL) or, in case the PSVL is non-

existent, from the Survey Boundary Abutting the Waterfront (SBAW). Both, the PSVL & SBAW, are always on the landward side of the HTL.

In view of the above, it was decided that the GCZMA should make an appropriate reference to the NIO, requesting them not to undertake the plot-wise demarcation of 'HTL/LTL', and to simultaneously request the MoEF officials not to insist on the certification of the 'HTL/LTL' on individual Site Plans by the NIO with due respect to the precautions already taken by the GCZMA as at (4) above.

ITEM NO. 3

Clarification on the interpretation of certain clauses in the CRZ Notification of 1991

DECISION: It was brought to the notice of the members that no response has been received from either the MoEF or the National Coastal Zone Management Authority (NCZMA) regarding the interpretation of some ambiguous clauses of the CRZ Notification such as the clause 6 CRZ III(iii). The members were further informed that due to this inordinate delay and consequent hardship faced by many bonafide local citizens, whose dwelling unit proposals are pending for a long time, the State Government has decided to move the Hon'ble High Court (in Writ Petition No. 422/98) with its own considered interpretation of the said Clause and seek directions from the Court.

ITEM NO. 4

Legal opinion on the permissibility of "re-construction" v/s "repairs" of dwelling units within CRZ-I and NDZ of CRZ-III

DECISION: About seven cases of proposed 'reconstruction/repairs' of dwelling units are pending due to the decision taken during the 2nd meeting of the GCZMA to seek legal opinion on the permissibility of 'reconstruction/repairs' of dwelling units within CRZ I and NDZ of CRZ III. The legal opinion obtained from

MINUTES OF THE 23rd MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 1ST SEPTEMBER 2005 AT 4:00 P.M.

The 23rd meeting of the Goa Coastal Zone Management Authority (GCZMA) was held on 1st September 2005 (Thursday) at 4:00 p.m. in the Conference room of the Chief Secretary at the Secretariat, Alto-Porvorim.

The following members of the GCZMA participated in the meeting:

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|----|---|-----|------------------|
| 1. | Ms. Kiran Dhingra, Chief Secretary | ... | Chairman |
| 2. | Dr. Namita Dutta, Secretary (Environment) | ... | Member |
| 3. | Dr. A. K. Wahal, Chief Conservator of Forests, Panaji. | ... | Member |
| 4. | Shri Sandeep Jacques, Director, Department of Tourism, Panaji | ... | Member |
| 5. | Dr. Claude Alvares, Goa Foundation, Mapusa | ... | Member |
| 6. | Dr. N.P.S. Varde, Director/Jt. Secretary, Department of Science, Technology & Environment, Saligao. | ... | Member Secretary |

Dr. B.R. Subramaniam, Director, Department of Ocean Development (GoI), Chennai (Member) and Dr. Arvind Untawale, Ex. Dy. Director, NIO (Member) conveyed their inability to attend, due to other important engagements.

ITEM NO.: 1

Confirmation of the Minutes of the previous meeting

The Minutes of the 22nd meeting were discussed itemwise and the same were approved, after incorporation of the following modification:

The following paragraph shall be added to the contents of the paragraph entitled "Periodic Reports of CRZ violations made by the Collectorates" on page 9 of the Minutes of the 22nd GCZMA meeting:

"Report on the decisions taken during the previous meetings will be presented in the next meeting of the GCZMA. The Sub-Committee of the GCZMA shall meet more often than its General Body, to conduct personal hearings with respect to violations, to consider the reports of the Collectors as well as to scrutinize the action taken on the directions issued by the GCZMA, from time to time".

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ITEM NO. : 2

Concerning violations of CRZ Notification

Various issues concerning violations of CRZ Notification of 1991 and action against the same were deliberated upon. The said issues alongwith the decisions, if any, with respect to the same, are summarised below.

(i) The possibility of conducting personal hearings through the District Collectors and the quorum required for GCZMA meetings, were discussed. However, it was agreed that this point would be checked.

(ii) In the 22nd meeting of the GCZMA, it was decided that the mangrove areas should be demarcated on the cadastral scale, jointly, by the Collectorate, the Town and Country Planning Department and the Forest Department. The Forest Department had suggested that the Town and Country Planning Department, be designated as the nodal Department to coordinate and complete the entire demarcation exercise for the mangroves located in the low lying marshy land, falling within the jurisdiction of the Corporation of the City of Panaji (CCP) and the Village Panchayats of Santa Cruz and Mercedes. However, the members did not accept this suggestion and therefore the Forest Department is designated as the nodal Department for this exercise. The members noted that the said demarcation work is yet to be completed and hence decided to impose a time limit on the exercise. It has also been decided that if necessary, the GCZMA will help by hiring surveyors to complete the task of demarcation as expeditiously as possible. The surveyors will be hired on contract basis and paid a lump sum remuneration by working out the time frame and work load. In this Dr. Untawale (Member) will guide the entire exercise on behalf of the GCZMA.

(iii) As a result of the initiative taken by the Chief Secretary and consequent follow-up action by the Department of Science, Technology & Environment (DSTE), an expert from the National Remote Sensing Agency (NRSA) was invited to give a presentation on the possibility of obtaining high resolution Remote Sensing imageries (through Satellite 'and/or' aerial photographs) to document the present status of land use and land cover which could be merged with the existing cadastral survey maps of urban and rural settlements. The objective of preparing such high

resolution base maps is, to be able to periodically and accurately detect the changes in the land use for the purposes of investigating the growing incidents of ongoing constructions undertaken in violation of "CRZ/Town and Country Planning/Panchayat/Revenue" Regulations. The Chairman (GCZMA)/Chief Secretary informed the members that the State Government has already agreed to undertake the preparation of such high resolution satellite survey maps for the entire State, at an estimated cost of approximately Rs. 16:00 crores over a period of two years. The Chairman (GCZMA)/Chief Secretary directed that, in his capacity as the Director of State Remote Sensing Centre, the Member Secretary (GCZMA) should contact the Secretary (Revenue) to join the team which is scheduled to go to NRSA (Hyderabad) to inspect the available high resolution Satellite data products, as also to study the method used for updating the Cadastral maps with the help of high resolution satellite imageries.

- (iv) It was decided that copies of Collector's reports received by the office of the GCZMA should be forwarded to all members of the Authority so as to enable each member to be abreast with the present state of affairs.
- (v) Since the Act and the CRZ Notification are silent as regards the frequency of meetings to be conducted by the Authority it is decided that the Authority would regulate its own functioning. A sub-committee with atleast 3 members, of which the Director of Tourism, Dr. Alvares and/or Dr. Untawale and the Member Secretary will invariably be a part of the sub-committee. The GCZMA Sub-committee shall meet once in a month i.e. on the first Friday of the month. In case the scheduled Friday is a holiday, the meeting will be held on the succeeding Friday. Similarly, the General Body of the Authority shall meet once in two months on the Friday of the intervening month.
- (vi) The members noted with concern that the directions [under section 5 of the Environment (Protection) Act, 1986] issued to the Collectorates were not complied with in many cases. The Chairman (GCZMA) expressed her dissatisfaction with the state-of-affairs and it was decided as follows:
 - (a) To issue a Circular, to the Collectorates expressing the dissatisfaction of the GCZMA for non-compliance of its statutory directions [under section 5 of the Environment (Protection) Act, 1986] and cautioning them that the GCZMA

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has resolved to prosecute the erring officials in all subsequent cases of continued non-compliance. This Circular shall be issued by 5th September 2005.

(b) It was also decided to proceed as per the steps listed below:

- Directions for demolition of illegal structures will be addressed to the concerned officer, by his name, wherein a deadline will be prescribed for the receipt of the Action Taken Report in the office of the GCZMA.
- In case the Directions are not complied with by the prescribed deadline, one reminder will be issued prescribing an extension of ten days to the original deadline.
- If the non-compliance continues beyond the said second deadline, a complaint will be lodged in the appropriate Court of law against the concerned officer, as provided under section 19 of the Environment (Protection) Act, 1986. Any offence committed under the Environment (Protection) Act, 1986, by a Government officer is punishable as provided under section 15 read with section 17 of the said Act.

(vii) The issue of pendency of matters concerning CRZ violations was also discussed and it was decided that separate yearwise list of cases before the GCZMA shall be prepared under the following headings:

- a) Cases where action is still to be initiated.
- b) Cases pending for personal hearing before the Sub-Committee of the GCZMA.
- c) Cases already decided by the GCZMA, but pending in appeal.
- d) Cases in which the appeals have been rejected and directions for demolition have been issued but are yet to be complied with.

The Member Secretary (GCZMA) was also advised to study whether the District Collectors can be empanelled in the GCZMA Sub-Committee during the personal hearings.

(viii) Regarding the issue of shacks allowed by the Department of Tourism on public beaches during the tourist season, the Members expressed grave concern about the increasing number of illegal shacks coming up alongwith the permitted ones.

The Forest Department shall be directed to post forest guards to protect the beaches of Morjim and Galgibagh, which are designated as turtle nesting areas. Further, appropriate sign boards and hoardings are also to be erected on these beaches, to make the 'public/visitors' aware of their importance.

The Director of Tourism was advised as follows:

- a. To despatch beach wise details of the number of shacks that will be permitted in the forthcoming tourist season.
- b. To frame a policy for controlling the number of permitted shacks and beds on the beaches and for stopping the proliferation of unauthorised shacks, and keep the GCZMA informed of the same.
- c. To co-ordinate with the Home Department for curbing the menace of beggars and hawkers frequenting the beaches.
- d. To associate with the GCZMA in organizing a workshop of local Architects to evolve building guidelines for "Hotels/Resorts" so that their façades and architecture are compatible with Goan landscape and ethos.

(ix) Some members opined that "Panchayats/Municipalities" still may not be aware of the location of High Tide Line (HTL). It was therefore suggested that the HTL should be demarcated on the ground with indicator poles. The Member Secretary informed that the National Institute of Oceanography (NIO) have already submitted the HTL demarcation maps which also show the 200 mts. line and the 500 mts. line. However these lines could not be transferred on the village cadastral maps due to the incompatibility of the survey methods followed for demarcation of the HTL and for preparing the cadastral maps. To overcome this problem, the Department of Settlements and Land Records is now in the process of transferring the HTL on the cadastral maps by conducting an actual ground survey, which is presently in progress in association with the NIO, the Town & Country Planning

Department, the concerned Village Panchayat and the GCZMA office. During the said ongoing survey, poles are erected indicating the HTL, but the same are prone to 'removal/dislocation' by the villagers. After a brief discussion on this issue, it was decided as under:

- a. The respective Secretaries of the Village Panchayats shall be held responsible for maintenance of the HTL demarcation poles.
 - b. The Village Panchayats shall be instructed to use the Pioneer Sanddune Vegetation Line (PSVL) as the indicator of HTL.
 - c. The Directorate of Settlements and Land Records shall be advised to immediately finalise and release cadastral village maps, where the ground survey for HTL has already been completed. Henceforth, the maps will be released immediately on completion of survey in each of the coastal villages.
- (x) During the discussion on the subject of heavy workload of the GCZMA, the Members appreciated the fact that the office of the GCZMA is severely understaffed for the purpose. Consequently, the five additional posts (on contract basis) proposed by the Member Secretary in a file moved earlier, were approved in principle. However, the Chairman advised the Member Secretary to resubmit the file for formal approval, before appointing the new staff.
- (xi) Some members expressed concern about the fact that some cases, which were already decided by the GCZMA, have been quashed by the Hon'ble High Court and remanded back to the Authority for review. It was strongly recommended that the cause of the GCZMA should be espoused by appointing the present Legal Assistant of the Authority, Adv. Asha Desai as the Advocate-on-Record for appearing on behalf of the Authority and briefing the Ld. Advocate General on important matters concerning the GCZMA. The Chairman (GCZMA) advised the Member Secretary to put up the matter for formal approval of the Law Department.

ITEM NO.: 3

Development proposals for consideration of the Authority

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MINUTES FOR THE 32nd MEETING OF THE GOA COASTAL ZONE
MANAGEMENT AUTHORITY HELD ON 11/05/2007.

Item No. 1

Confirmation of the minutes of the 31st GCZMA meeting

Minutes of the 31st GCZMA meeting confirmed.

Item No. 2 (Development work in CRZ-II Area)

Case No. 1

Proposed revised plan of construction of residential cum- commercial building in Chalta Nos. 26, 29, 37 to 40, 66 to 69 in P.T. sheet No. 86/105 of Vasco City, Mormugao Taluka. by adding 3rd and 4th floor to the already approved plan by Shri Amit Prabhu (GCZMA/S/301)

Decision: Vide letter no. GCZMA/S/301/1259 dated 30/01/2006, GCZMA had given approval for construction of (G+2) structure in the aforesaid property. The proponent has submitted an application to revise the plans by adding 3rd and 4th floor. During 29th GCZMA meeting the members desired to know whether such structures can be approved and it was decided to refer the matter to the Chief Town Planner for his opinion. The Chief Town Planner has advised that in this case the local Planning Development Authority is the competent authority who has permitted such residential cum commercial structures, within their jurisdiction best knowing the infrastructure/planning requirements of their areas.

The matter was discussed and it was decided by the GCZMA to refer the matter back to the authority concerned for a decision at their end, since the GCZMA has already conveyed its approval for construction in the said CRZ-II area. Any further addition / revision in plan should be dealt at the level of the local authority concerned and not by the GCZMA.

Case No. 2

Project: Proposed construction of a residential house in Chalta No. 10 & 11 of P. T. sheet No. 12 of Panaji city, Tiswadi taluka, by Mr. Madan Narayan Sawant (GCZMA/N/1/07/13).

Decision: As per the site inspection report it is clear that the proposed construction is on the landward side of the line of existing authorised structures and the authorised structure under construction is 10 meters from the river bank. This is CRZ- II area and such structures are permitted for construction.

However, the GCZMA desired to examine the details of the other buildings (authorized structures) to which the proposed construction is on the landward side, as to ascertain whether the construction of these authorized buildings was prior to 1991 or not. The details to be obtained alongwith detailed site plan and matter placed before the next meeting for decision.

Further it has been decided to issue a general instruction, through the Revenue Department to all Govt. Deptts., Town and Country Planning Department, the Collectorate's, PWD, WRD etc. with respect to the land Acquisitions in CRZ areas, so as to ensure that the GCZMA is consulted before acquisition proceedings commence.

Item No. 5

Discussion on Hon'ble High Court directions in Suo Muto Writ Petition 2/2006 dated 02/04/2007 and 01/05/2007

Decision: The GCZMA has taken a serious note of the directions issued by the Hon'ble High Court. Dr. Moddasir, (Secretary, Tourism) also participated in the meeting. It was decided to direct the Collectorate as well as the Department of Tourism to ensure that all shacks whether in private or public property be removed after 15th June 2007 (end of tourist season). In the event there are private shacks which the Department of Tourism is unable to remove the same be reported to the GCZMA forthwith and the list provide to the respective Collectors with directions to get these shacks removed.

As directed by the Hon'ble High Court, the GCZMA will work in coordination with the State Government in formulating the Tourism policy (setting up, operation, limits of shacks and deckbeds). However, it is decided not to permit the Village Panchayats to grant any permissions of the kind for setting up shacks without consulting the GCZMA.

It has further been decided that the matters that are pending for inquiry will be disposed of by the GCZMA on regular basis, in any case before 31/08/2007 i.e. one month prior to the deadline set by the High Court. It is therefore essential that all the matters sent for inquiry are followed up and the Dy. Collectors / Addl. Collectors, be directed to report the matters on or before 30th June 2007 in order to enable the Authority to take a view and decision in the matters.

The issue of demarcation of HTL along the coast and NDZ alongside the rivers as directed by the Hon'ble High Court was also discussed and it was informed that the identification of HTL along the coast has been completed by DSLR with the assistance of NIO and GCZMA and that the exercise of plotting of the structures within 200m of the HTL which have been already mapped is currently underway. It was decided to call for review meeting of the GCZMA and the QAS Committee to review the progress made by M/s Remote Sensing Instruments, Hyderabad, in their allotted task of conducting survey and inquiry of CRZ-III areas on 18th May, 2007 at 4.00 p.m.

ADDITIONAL ITEMS.

Additional Item No. 1 (Repair & Renovation in CRZ-III area)

Case No. 1

Proposed repairs and renovation of existing structure in Sy. No. 69/1-F of Reis-Magos village, Bardez Taluka, by Jose Allen Fred de Sa (GCZMA/N/1/07/15).